

*Statement*State wise Distribution and utilisation of
Bhakra Complex Energy Generation from
April 1973 to February 1974

State	Distribution and utilisation Energy in Gwh
Punjab	1469.92
Haryana	1279.62
Rajasthan	489.59
Chandigarh	123.32
Himachal Pradesh	126.27
Nangal Fertiliser Factory	995.87
Delhi	390.56
Jammu and Kashmir	65.89
Bhakra Control Board	90.82
Uttar Pradesh	135.08
Losses	189.47
TOTAL	5362.21

Note :—1 Gwh=1 Million kwh.

**Acquisition of American Survey Ship by
O & N.G.C.**

2750. SHRI E. V. VIKHE PATIL : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether O. & N.G.C. will receive its first survey ship by early next year from an American firm for conducting intensive seismic surveys of the Indian off-shore areas;

(b) the cost of the ship and the mode of payment therefor; and

(c) whether any attempt was made to procure such a ship from U.S.S.R. or the East European Countries, if so, with what result ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) : (a) Yes, Sir.

(b) The cost of the fully equipped ship is U.S. \$ 40,91,476.15 payable in stages

from the date of contract till the time of delivery of the ship. The cost is exclusive of (i) Royalty payable to the patent holders of the 'seismic cable depth controller system' & (ii) an estimated payment of U.S. \$ 22,500.00 for the option for inspection during construction of the ship— for ABS Certification.

(c) The ship is being procured from M/s Seismic Exploration International SA (USA) on the basis of the lowest acceptable tender received by the Commission against global tender enquiries. Global tenders were floated but no quotation for the ship was received from any East European country and the U.S.S.R. authority expressed inability to supply the required ship at least till 1978.

**Setting up of Training Centres and Rural
Co-operatives for Rural Electrification**

2751. SHRI E. V. VIKHE PATIL :

DR. LAXMINARAIN PANDE-
YA :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether any training centres and rural co-operatives to accelerate the progress of rural electrification have been set up;

(b) if so, State-wise list of such centres and co-operatives; and

(c) the amount of loans advanced to these centres and co-operatives by the Rural Electrification Corporation of India during 1972-73 and 1973-74 ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) to (c). The Rural Electrification Corporation has set up five rural electric co-operatives in the States of Andhra Pradesh, Gujarat, Karnataka, Maharashtra and Uttar Pradesh. The particulars of these co-operatives and the amount of loans advanced to them during 1972-73 & 1973-74 are given in the statement attached.

The Corporation has not established any training centre.

Statement

CO-OPERATIVE SCHEMES SANCTIONED BY RURAL ELECTRICIFICATION CORPORATION

Sl. No	Name of State	Name of Co-operative Society	Amount of loan disbursed during	
			1972-73	1973-74
			(Rs in lakhs)	
1	Gujarat	Kodinar Rural Electric Co-operative Society Ltd	20 000	10 000
2	Karnataka	Hukeri taluk Rural Electric Cooperative Society Ltd	15 000	40 000
3	Andhra Pradesh	Sirilla Rural Electric Cooperative Society Ltd	55 000	40 370
4	Maharashtra	Mula Pravara Rural Electric Co-operative Society Ltd	5 000	49 120
5	Uttar Pradesh	Co-operative Electric Supply Society Limited, Lucknow	50 558	35 000
TOTAL			145 558	174 490

Setting up of a National Water Resources Council and River Basin Commissions

2752 SHRI F. V. VIKHI PATIL
Will the Minister of IRRIGATION AND POWER be pleased to state the progress made towards creation of National Water Resources Council and River Basin Commissions?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT)
With a view to optimising the use of the limited water resources of the country, a proposal for constituting a high powered National Water Resources Council to evolve a national water policy, to make a continuous appraisal of the needs for water and the most beneficial and equitable allocation of available water for different uses in the overall national interest and to resolve water disputes expeditiously was considered. It was also proposed that River Commissions may be set up to assist the National Water Resources Council to draw master plans and to indicate the best way

of utilising waters. As a first step amendments to some provisions in the Constitution were suggested to the States. The proposals for a National Water Resources Council and settlement of disputes through its agency have been generally supported. While a few States have expressed themselves against the amendments, most of the States have felt that the scope of the amendments should be limited to disputes in inter State river waters only and that the existing powers of the States in regard to the use and control of water should continue as heretofore. The matter is under further study in the light of the views expressed by the State Governments. It is not possible to state when precisely the proposals will be finalised.

Diesel Locomotives damaged by Members of Territorial Army

2753 SHRI S. A. MURUGANANTHAM : Will the Minister of RAILWAYS be pleased to state :